## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 1999

TO BE ANSWERED ON THE 6<sup>TH</sup> AUGUST, 2025/ SRAVANA 15, 1947 (SAKA)

MODEL PRISON MANUAL

1999 # DR. DINESH SHARMA:

Will the Minister of Home Affairs be pleased to state:

- (a) the steps taken after the formation of the model prison manual;
- (b) the details thereof; and
- (c) the outcome in the recent past, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)

(a) to (c): The Model Prison Manual 2016, which aims at bringing in uniformity in the basic principles governing prisons and correctional institutions across the country, was forwarded to all States and Union Territories (UTs) on 30.5.2016, advising them to adopt the same in their respective jurisdictions. The Ministry of Home Affairs has been regularly following up the matter with all States and UTs through various written communications as well as meetings held with prison authorities from time to time. As a result, 21 States and all 8 Union Territories have confirmed the adoption of the provisions of the Model Prison Manual 2016 in their respective jurisdictions.

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